

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 320/2018  
O.A No. 2332/2017**

This the 21<sup>st</sup> day of December, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Karam Vir Singh Rangi,  
Age 57 years,  
S/o. Sh. Raghvir Singh,  
R/o. H. No. 969,  
Delhi Administrative Flats,  
Gulabi Bagh, Delhi. ....Petitioner

(By Advocate : None)

Versus

1. Sh. Anshu Prakash,  
Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat, IP Estate,  
New Delhi.
  
2. Smt. Soumya Gupta,  
Director of Education,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat Building,  
Civil Lines, Delhi – 110 054.
  
3. Dr. G. Narendra Kumar,  
Secretary,  
Department of Services,  
Government of NCT of Delhi,  
7<sup>th</sup> Floor, I.P. Estate,  
New Secretariat, Delhi. ....Respondents

(By Advocate : Mr. Amit Anand)

**ORDER (ORAL)****Mr. V. Ajay Kumar, Member (J) :**

When this matter is taken up for hearing, learned counsel for respondents while drawing our attention to order dated 25.04.2018 submits that the order of this Tribunal has been substantially complied with.

2. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the C.P. is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies in accordance with law and challenge the orders now passed by the respondents, if he is still aggrieved.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/